

**IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

APPLICATION NO: ST/COD-85469/18

IN

APPEAL NO: ST/86267/18

Arising out of: Order-in-Appeal No. KLH-EXCUS-000-APP-168-2016-17 dated 06/01/2017

Passed by: Commissioner (Appeals-II), Central Excise & Service Tax, Kolahpur.

M/s. MSRTC ***Appellants – Represented by:***
Shri Sagar Kulkarni, Advocate

Versus

Commissioner Central Excise & ***Respondent – Represented by:***
Service Tax, Kolahpur
Mr. M.P. Damle, Assistant
Commissioner, (A.R)

Date of hearing 31/07/2018
Date of pronouncement 31/07/2018

CORAM

Hon’ble Shri C J Mathew, Member (Technical)
Hon’ble Shri Ajay Sharma, Member (Judicial)

ORDER NO: M/85806/2018

Per: Coram

Applicant seeks condonation of delay of 450 days in filing appeal against order-in-appeal no. KLH-EXCUS-000-APP-168-2016-17 dated 6th January 2017 of Commissioner of Central Excise

(Appeals-II), Pune. Learned Counsel for applicant submits that the letter issued by the office of Commissioner (Appeals) clearly indicates that the order had not been dispatched and that the date on which it was received on behalf of the applicant stands confined. Learned Authorised Representative has no objection.

2. Considering the justification, amply evidenced by official correspondence, we condone the delay and direct the Registry to list the matter in its turn.

(Pronounced and Dictated in Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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